

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

**CV CrI.M.P. No.05/2021**

Devi, 35/2021  
W/o. Dhandapani

.. Petitioner/A1

/vs/

State through  
Inspector of Police, Keeranur PS.  
Cr. No.33/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.K.T.Bathra, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. Petitioner/A1 prays to enlarge her on bail for the offences punishable U/S. Man Missing @ 302, 201 IPC in Cr. No.33/2021 of respondent police. The occurrence took place on 16.2.2021 and the petitioner was remanded on 27.2.2021.

The learned counsel for the petitioner/A1 stated that the case against the petitioner/A1 was registered U/s. Man Missing and laterly it was altered as U/S. 302, 201 IPC., that the petitioner is noway connected with the alleged occurrence, that the investigation of the case is almost over, that the petitioner has no previous case, that the co-accused A2 was enlarged on bail by the Hon'ble High Court, that the petitioner is law abiding citizen, that since he has permanent abode, there is no chance for absconding, that the petitioner was remanded on 27.2.2021 and she is in custody for the past 83 days and he prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail that the deceased is husband of A1 Devi, that she had illegal relationship with A2, that they conspired themselves and in order to enforce their plan, on 14.2.2021, the accused murdered the deceased with the help of rope in his house and thrown the body into the well of Subramani situated near Amaravathi river, hence the case.

.2.

Online submission of either side heard. Records perused. The learned counsel for the petitioner stated that the co-accused A2 was enlarged on bail by the Hon'ble High Court, that the petitioner has no previous case, , that she is custody for the past 83 days, that the investigation of the case is almost over and prays for bail. Considering the facts and circumstances of the case and also the facts that no previous case is pending and on considering the period of incarceration and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing, this Court inclines to grant bail to petitioner/A1 with condition. Bail is granted to the petitioner/A1 on strict compliance of the following conditions.

1. The petitioner/A1 is ordered to be released on bail on executing her own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
2. The petitioner/A1 is directed to surrender before the learned Judicial Magistrate, Palani **in between the period from 5.7.2021 to 19.7.2021** and execute her own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stands cancelled automatically.
3. The petitioner/A1 shall make herself available for interrogation by the police officer as and when required.
4. The petitioner/A1 shall not tamper with evidence or witness either during investigation or trial.
5. The petitioner/A1 shall not abscond either during investigation or trial.

Pronounced by me, this the 20<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
“ [https://districts.ecourts.gov.in/case\\_status/case\\_number](https://districts.ecourts.gov.in/case_status/case_number)”

**Copy to**

The Judicial Magistrate, Palani  
The Public Prosecutor, Dindigul.

The Inspector of Police, Keeranur PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.K.T.Bathra, Advocate  
for the petitioner.

**The Superintendent, Central Prison, Madurai for Women.**